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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1120/2003

Thursday, this the 22nd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

V.K. Saxena  
s/o Late Shri Laxmi Narain Saxena  
Asstt. Director General (Stores)  
R/o B-8/6073, Vasant Kunj,  
New Delhi-70

..Applicant

(By Advocate: Shri P.P. Rehlan)

Versus

1. Union of India through  
the Secretary  
Ministry of Health & Family Welfare  
Nirman Bhawan, New Delhi-11

2. The Director General of Health Services  
Govt. of India  
Nirman Bhawan, New Delhi-11

..Respondents

(By Advocate: Shri Madhav Panikar)

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

Learned counsel for respondents states that the respondents have already withdrawn the impugned order dated 24.4.2003.

2. Keeping in view the above statement made at the bar, Learned counsel for applicant does not press the present application and states that it has become infructuous.

3. In the face of the aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

/s/

  
(V.S. Aggarwal)  
Chairman